

To,

Date: _____

Mr. _____

Pin- _____

Tel.No.: _____

PolicyNo.: _____



BDBL1SOT00309055

Dear Mr. _____

We welcome you to Kotak Life Insurance family.

We view insurance as being much more than a cover; it is about saving and protection; about being carefree, about living life to the fullest. It is indeed heartening to know that you share our sentiments.

Please be rest assured, the faith and confidence that you have placed in us would certainly be a rewarding and wholesome experience.

Your policy details

Name of Plan	Policy No	Client Id
Kotak Sampoon Bima Micro -Insurance Plan (UIN-107N092V01)	_____	_____

Your policy document is an important legal document and should be kept in a safe place. This policy is subject to tax laws prevailing in India. You are kindly advised to consult your Tax Advisor for the tax benefits available under this policy.

Free Look Period

The policyholder is offered 15 days free look period for a policy sold through all channels (except for Distance Marketing* Channel which will have 30 Days) from the date of receipt of the policy wherein the policyholder may choose to return the policy within 15 days / 30 days of receipt if s/he is not agreeable with any of the terms and conditions of the plan. Should s/he choose to return the policy, s/he shall be entitled to a refund of the premium paid after adjustment for the expenses of medical examination, stamp duty and proportionate risk premium for the period of cover. A policy once returned shall not be revived, reinstated or restored at any point of time and a new proposal will have to be made for a new policy.

*Distance Marketing includes every activity of solicitation (including lead generation) and sale of insurance products through the following modes: (i) Voice mode, which includes telephone calling (ii) Short Messaging service (SMS) (iii) Electronic mode which includes e-mail, internet and interactive television (DTH) (iv) Physical mode which includes direct postal mail and newspaper & magazine inserts and (v) Solicitation through any means of communication other than in person.

Contact us

If you notice any discrepancy with respect to your name, personal details or other information relating to the Policy, please return the Policy documents to us immediately along with a letter stating the discrepancy. In case of claim or any service request please contact your Life Advisor or the nearest Kotak Life Insurance Branch. You may also write to us at clientservicedesk@kotak.com or call our Customer Service Officers at 1800 209 8800. Please quote your policy number and client id number in all your correspondence with us.

We hope this policy meets your expectations and this is the beginning of a long relationship with you. It will be our pleasure to serve you, protect you and be with you; assuring you of our best services at all times.

Bestwishes,
Hitesh Veera
Senior Vice President & Head - Operation

PART A

____, ____ 2015

Kotak Mahindra Old Mutual Life Insurance Limited (hereinafter called “the Company”) having its Corporate Office at Kotak Towers, 7th Floor, Zone IV, Building No. 21, Infinity Park, Off Western Express Highway, Goregaon, Mulund Link Road, Malad East, Mumbai 400097, and having its IRDAI Registration No. 107.

KOTAK SAMPOORN BIMA MICRO-INSURANCE PLAN (UIN _____)

1. POLICY SCHEDULE:

This is a non-participating micro-insurance plan.

Policy No.:	Client ID of Life Insured:
Name of Policyholder:	Name of Life Insured:
DOB of Life Insured:	Whether Age admitted:
Age of Life Insured at commencement:	Date of Issuance/Commencement of Policy:
Date of Maturity of Policy:	Name of Nominee/Appointee:
Death Benefit:	Relationship with Life Insured:
Maturity Benefit:	Premium:
Servicing Branch Details:	

2. AGENT DETAILS:

Agent Name:	Agent Code:
Agent Tel No:	Agent Mob No:

3. OPTION TO CANCEL THE POLICY (FREE LOOK OPTION):

The policyholder is offered 15 days free look period for a policy sold through all channels (except for Distance Marketing* Channel which will have 30 Days) from the date of receipt of the policy wherein the policyholder may choose to return the policy stating the reasons thereof, within 15 days / 30 days of receipt if s/he is not agreeable with any of the terms and conditions of the plan. Should s/he choose to return the policy, s/he shall be entitled to a refund of the premium paid after adjustment for the expenses of medical examination, if any, stamp duty and proportionate risk premium for the period of cover. A policy once returned shall not be revived, reinstated or restored at any point of time and a new proposal will have to be made for a new policy.

*Distance Marketing includes every activity of solicitation (including lead generation) and sale of insurance products through the following modes: (i) Voice mode, which includes telephone calling (ii) Short Messaging service (SMS) (iii) Electronic mode which includes e-mail, internet and interactive television (DTH) (iv) Physical mode which includes direct postal mail and newspaper & magazine inserts and (v) Solicitation through any means of communication other than in person

PART B - Not Applicable

PART C

1. RECEIPT OF PREMIUM:

The Company hereby acknowledges the receipt of one time Premium of Rs. 200 only, subject to realization of cheque/DD as applicable.

2. BENEFITS UNDER THE POLICY:

i. Death Benefit:

Upon death of the Life Insured at any time during the fixed Policy Term of 5 years, the benefit payable will be :

Higher of:

- Rs. 5,000, or
- 1.25 times single Premium

This benefit is payable as a lump sum. Once this benefit is paid, the Policy terminates and no further benefits are payable. This benefit is subject to the Suicide Exclusion mentioned below.

If multiple policies are issued on the life of the same life insured, the total death benefit payable in such case shall not exceed Rs.25,000.

ii. Maturity Benefit:

In the event the Life Insured survives the Policy Term of 5 years, the benefit payable shall be dependent on the Life Insured's age at entry (As on his last birthday) as follows and will be payable upon expiry of the Date of Maturity of Policy:

<u>Age at entry</u>	<u>Maturity Benefit</u>	<u>Age at entry</u>	<u>Maturity Benefit</u>	<u>Age at entry</u>	<u>Maturity Benefit</u>
18 - 25 yrs	Rs. 310	26 - 40 yrs	Rs. 300	41 - 55 yrs	Rs. 275

iii. Tax Benefit:

Taxation Benefits will be as per the laws prevailing from time to time. Please consult your tax advisor.

PART D

- i. **Surrender of Policy:** If you wish to surrender this Policy during the Policy Term of 5 years, a written request to the address mentioned below should be sent along with this Policy document. Once the surrender request as aforesaid is received by the Company, the following amount shall be payable depending upon the year of Surrender:

Policy Year	1	2	3	4	5
Amount in Rs.	140	140	140	180	190

- ii. **Loan Facility:** Loans are not available under this Policy.
- iii. **Revival/Reduced Paid-Up option:** This being a single premium Policy, Revival/Reduced Paid-Up option is not applicable.

PART E - Not Applicable

PART F

- i. **Suicide Exclusion:** In the event of the Life Insured committing suicide within one year of the date of issue of the policy, 80% of the Premium paid, i.e. Rs. 160 will be payable.
- ii. **Policy Alterations:** Minor Alterations like Name/ D.O.B./ Address/ Phone No. change etc. will be allowed. For issuance of duplicate Policy contract applicable charges shall be charged.
- iii. **Nomination and Assignment:** Nomination may be made as per Section 39 of the Act, as amended from time to time. Assignment is allowed as per Section 38 of the Act, as amended from time to time.
- iv. **Fraud, Misrepresentation and forfeiture:** Fraud, Misrepresentation and forfeiture would be dealt with in accordance with provisions of Sec 45 of the Insurance Act 1938 as amended from time to time.
- v. **Tax Laws:** This Policy is subject to the Tax Laws and other legislations prevailing in India.
- vi. **Claims:** In the unfortunate event of death of the Life Insured, the benefit will be paid to the Nominee/Legal Heir/Assignee or to such person(s) as directed by a court of competent jurisdiction in India. All claims payable will be subject to production of proof of the claim event satisfactory to the Company, such other requirements as stipulated by the Company and the legal title of the claimant, satisfactory to the Company.
The Primary documents normally required for processing a claim are:
- Duly filled Claim Intimation Form in the format prescribed by the Company along with the supporting documents as required by the Company.
 - Bank Account Details of claimant
- The Company reserves the right to call for any additional information and documents required to satisfy itself as to the validity of a claim. The Company at its sole discretion may settle a claim by conducting its own investigation or enquiry to the satisfaction of the Company that the claimant approaching the Company is the genuine Nominee/Legal Heir. The amount due under this Policy is payable at the office of the Company situated at Mumbai, but the Company may fix an alternative place of payment for the claim at any time before or after the policy has become a claim.
- vii. **Force Majeure:** If Our performance or any of Our obligations are in any way prevented or hindered as a consequence of any act of God or State, strike, lock out, legislation or restriction by any government or any other authority or any other circumstances beyond Our anticipation or control, the performance of this Policy shall be wholly or partially suspended during the continuance of such force majeure
- viii. **Governing Laws:** This Policy shall be governed by the laws of India. The Courts of Mumbai shall have the exclusive jurisdiction to settle any disputes arising under this Policy;
- ix. The provisions of the English version of this Policy shall override the policy, if any, printed in any vernacular medium.

PART G

- i. **Grievance Redressal:** In case you have any query or complaint/grievance, you may approach our office at the address mentioned on the first page of the Policy. You may also contact us on the Toll Free no.: 1800 209 8800 or Email ID: clientservicedesk@kotak.com
- ii. In case you are not satisfied with the decision of the above office, or have not received any response within 10 days, you may contact the Grievance Redressal Officer of the Company on: 1800 209 8800 or Email ID: kli.grievance@kotak.com
- iii. If you are not satisfied with the response or do not receive a response from us within 15 days, you may approach the Grievance Cell of the Insurance Regulatory and Development Authority of India (IRDAI) on the following contact details: IRDAI Grievance Call Centre (IGCC) TOLL FREE NO:155255 or email at: complaints@irda.gov.in
- iv. In case you are not satisfied with the decision/resolution of the Company, you may approach the Insurance Ombudsman in your location. Insurance Ombudsman is currently located in the following 15 cities: Ahmedabad, Bhopal, Bhubaneswar, Chandigarh, Chennai, New Delhi, Guwahati, Hyderabad, Ernakulam, Kolkata, Lucknow, Bengaluru, Pune, Jaipur and Mumbai). Detailed addresses and areas of jurisdiction of the Insurance Ombudsman are available on our website www.insurance.kotak.com and can also be made available to the Policyholder on request.